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OA-121/2026/EZ

NGT Kolkata <pgngtkolkata@gmail.com>

Escalation Complaint: Continuous Violation of Noise Pollution Rules by Ultadanga Vivekananda Club, Kolkata 700067

message

Sh Deepto Ghosh Registrar <registrarngt-kolkata@gov.in>
To: pgngtkolkata <pgngtkolkata@gmail.com>

Fri, Jan 16, 2026 at 11:46 AM

==== Forwarded message =====

From: Panache Ultadanga <info.panachecreations@gmail.com>

To: <registrarngt-kolkata@gov.in>

Date: Thu, 15 Jan 2026 21:52:13 +0530

Subject: Fwd: Escalation Complaint: Continuous Violation of Noise Pollution Rules by Ultadanga Vivekananda Club, Kolkata 700067

==== Forwarded message =====

To
The Registrar
National Green Tribunal
Eastern Zone Bench
Kolkata

Respected Sir/Madam,

We, the local residents of the Muchibazar-Bidhan Nagar Road area, Manicktala, Kolkata, respectfully submit this complaint for the kind consideration of the Hon'ble National Green Tribunal, as we have exhausted all other available remedies without relief.

Background of the Complaint

Despite repeated written complaints and escalations to the West Bengal Pollution Control Board (WBPCB), the Ministry of Environment, Forest and Climate Change, and the Government of West Bengal (copies attached herewith in the trail), no effective action has been taken to curb the continuous and excessive noise pollution in our residential locality.

Details of the Violation

Ultadanga Vivekananda Club, situated at 135, Bidhan Nagar Road, Muchibazar, Kolkata – 700067, under Manicktala Police Station, continues to use loudspeakers at excessively high volume throughout the day without interruption, on a regular basis. The locality is purely residential and densely populated.

The continued use of loudspeakers at such high decibel levels has caused severe disturbance, health problems, mental stress, and loss of peace, particularly affecting senior citizens, patients, students, and working professionals. Normal living conditions have become impossible.

Legal Provisions Violated

The above acts constitute repeated and willful violations of the following laws and judicial directions:

Noise Pollution (Regulation and Control) Rules, 2000

- Rule 3(1): Ambient noise standards exceeded
- Rule 5: Unauthorized and unrestricted use of loudspeakers

Environment (Protection) Act, 1986

- Section 7: Prohibition on emission of pollutants beyond prescribed limits
- Section 15: Penalties for continued non-compliance

Judgment of the Hon'ble Supreme Court of India

In Re: Noise Pollution (2005)

- Excessive noise declared a violation of Article 21 (Right to Life)
- Mandatory enforcement against unauthorized loudspeaker use in residential areas

Failure of Authorities



1/19/26, 4:51 PM

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Despite repeated complaints, the concerned authorities have failed to take effective enforcement measures, allowing the violation to continue unabated. This persistent inaction has compelled us to approach the Hon'ble National Green Tribunal for **urgent intervention**.

Relief Sought

We humbly pray that the Hon'ble Tribunal may be pleased to:

1. Direct the concerned authorities (WBPCB, Kolkata Police, and local administration) to immediately stop the use of **loudspeakers** by the said club
2. Order **inspection and seizure of sound equipment**, if required
3. Ensure **strict enforcement** of noise pollution laws
4. Direct submission of a **compliance / action-taken report**

Conclusion

The matter has reached an **intolerable stage**, posing a serious threat to public health and residents' constitutional right to live in a peaceful environment. We therefore seek the Hon'ble Tribunal's **urgent intervention** in the interest of environmental justice and public welfare.

Thanking you in anticipation of prompt action.

Yours faithfully,

Local Residents

Muchibazar / Bidhan Nagar Road Area
Kolkata – 700067

----- Forwarded message -----

From: **Panache Ultadanga** <info.panachecreations@gmail.com>

Date: Fri, 2 Jan 2026, 8:29 pm

Subject: Escalation Complaint: Continuous Violation of Noise Pollution Rules by Ultadanga Vivekananda Club, Kolkata 700067

To: <wbgovt@wb.gov.in>, Pollution Control Board <wbpcb.net@wbpcb.gov.in>, <net.wbpcb-wb@bangla.gov.in>, <ps2mosenvironment@gmail.com>, <cp@kolkatapolice.gov.in>

Respected Sir/Madam,

We, the **local residents of the Muchibazar–Bidhan Nagar Road area, Kolkata**, are constrained to escalate a serious and continuing issue of **noise pollution**, as no effective action has been taken despite prior complaints to the **West Bengal Pollution Control Board (WBPCB)** and the **Ministry of Environment, Forest and Climate Change**.

Ultadanga Vivekananda Club, situated at **135, Bidhan Nagar Road, Muchibazar, under Manicktala Police Station**, continues to play loudspeakers at **excessively high volume from early morning throughout the day without interruption**, causing severe disturbance and health-related problems to residents of this densely populated residential locality.

This ongoing nuisance is in **clear violation of the following statutory provisions**:

1. Noise Pollution (Regulation and Control) Rules, 2000

- Rule 3(1): Prohibits noise levels exceeding prescribed ambient standards
- Rule 5: Restricts use of loudspeakers and public address systems without proper permission and within time limits

2. Environment (Protection) Act, 1986

- Section 7: Prohibits emission of pollutants, including noise, beyond prescribed limits
- Section 15: Provides penalties for non-compliance

3. Guidelines of the Hon'ble Supreme Court of India (In Re: Noise Pollution, 2005)

- Declares excessive noise as a violation of **Article 21 (Right to Life)**
- Mandates strict enforcement against unauthorized loudspeaker use in residential areas

Despite these clear legal safeguards, the violation continues unabated, affecting **senior citizens, patients, students, and working individuals**, and severely disturbing public peace and health.

We therefore humbly request the **Government of West Bengal** to kindly:

- Direct the concerned authorities (WBPCB, Kolkata Police, and local administration) to take **immediate and effective action**
- Ensure **inspection, seizure of equipment if required**, and strict enforcement of noise pollution laws
- Prevent recurrence of such violations in the interest of public health and rule of law

We seek your **urgent intervention**, as the matter has become intolerable and poses a serious threat to mental and physical well-being of the residents.

<https://mail.google.com/mail/u/1/?ik=ac6ee26e13&view=pt&search=all&permthid=thread-f:1854452979647870939&siml=msg-f:1854452979647870939>

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1/19/26, 4:51 PM

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Thanking you in anticipation of prompt action.

Yours sincerely,
Local Residents

Muchibazar / Bidhan Nagar Road Area
Kolkata – 700067

----- Forwarded message -----

From: **Panache Ultadanga** <info.panachecreations@gmail.com>

Date: Thu, 25 Dec 2025, 3:02 pm

Subject: Urgent Complaint Regarding Excessive Noise Pollution by Ultadanga Vivekananda Club, Muchibazar

To: <psecy.env-wb@gov.in>, <ps2mosenvironment@gmail.com>, <wbpcbnet@wbpcb.gov.in>, <net.wbpcb-wb@bangla.gov.in>

Cc: <cp@kolkatapolice.gov.in>, CM WB <cm-wb@nic.in>, CM WB <cm@wb.gov.in>

Dear Sir/Madam,

We, the local residents of the Muchibazar–Bidhan Nagar Road area, wish to bring to your immediate attention a serious and ongoing issue of **excessive noise pollution** in our locality.

Ultadanga Vivekananda Club, located at **135, Bidhan Nagar Road, Muchibazar**, under **Manicktala Police Station**, has been playing loudspeakers at **extremely high volume continuously since early morning throughout the day, without any pause**. The noise levels are far beyond the permissible limits as prescribed under the Noise Pollution (Regulation and Control) Rules, 2000.

This continuous and excessive noise is causing **severe disturbance and health-related problems** to residents of the area, including elderly persons, students, patients, and working individuals. The situation has become unbearable and is affecting **mental peace, concentration, and overall well-being** of the residents.

Despite being a residential locality, the loudspeaker usage has continued unchecked, creating a public nuisance and amounting to a clear violation of noise pollution norms and public health safeguards.

We therefore earnestly request you to take **urgent, adequate, and effective action** to stop this nuisance at the earliest, conduct necessary inspections, and ensure strict enforcement of noise control regulations.

We shall be grateful for your prompt intervention in the interest of public health and environmental protection.

Thanking you in advance.

Yours sincerely,

Local Residents

Muchibazar / Bidhan Nagar Road Area
Kolkata 700067

